

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 603
Appeal-60/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 3(1), New Delhi

...APPELLANT

Vs

ROC and Ors. (M/s. Arpana Tradex Pvt. Ltd.)

...RESPONDENT

Section
U/s 252

Order delivered on 18.04.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/IT Department

:Mr. Sanjay Kumar and
Ms. Easha Standing Counsels.
:Adv. Jyoti Khurana.

For the RoC

ORDER

Ld. Counsel on behalf of the IT Department is present. Proxy Counsel on behalf of the RoC is present. Proxy Counsel on behalf of R-2 & R-3 is present and sought further time to file their reply. It is noticed that it has become habit of R-2 and R-3 to seek time on every date. Already last opportunities have been given vide order dated 04.01.2024 and on 15.02.2024. Despite this, no reply has been filed by R-2 and R-3. If the reply is not filed within a period of 10 days, R-2 and R-3 would be declared ***ex parte***. List the matter on **09.05.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)